

ITEM NO.1

COURT NO.12

SECTION XVI-A

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

CONMT.PET.(C) No. 690/2019 in T.P.(Cr1.) No. 358/2015

JANAK BHALLA & ANR.

Petitioner(s)

VERSUS

SUSHMA BHALLA

Respondent(s)

Date : 20-01-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.S. BOPANNA  
HON'BLE MS. JUSTICE HIMA KOHLI

For parties

Ms. Sonam Gupta, AOR  
Mr. Abhay Kaushik, Adv.  
Ms. Sonam Gupta, Adv.  
Ms. Himani Babbar, Adv.

Ms. Jaspreet Gogia, AOR

Ms. Rajkumari Banju, AOR

Mr. Yash Anand, Adv.  
Mr. Chand Qureshi, AOR  
Ms. R. Preet Kaur, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

Learned counsel for the parties submit that the meeting for settlement as indicated by this Court on 16.12.2022 has not taken place due to certain difficulties.

In that view, list the matter after four weeks.

In the meantime, the parties shall meet and discuss the same.

(RAJNI MUKHI)  
COURT MASTER (SH)

(DIPTI KHURANA)  
ASSISTANT REGISTRAR